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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 243/252/NCLT/AHM/2018


Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.06.2018**

Name of the Company: Devendra Bagga
(Active Automobiles Pvt Ltd.)
V/s.
Registrar of Companies

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	RITU SHAH FOR THAKKAR	ADV.	Petitioner	
2.	AND PAHWA			

ORDER

Advocate Ms. Ritu Shah present for the Appellant. None for the ROC.

The representation of the ROC as well as Income Tax Department is still awaited.

The Appellant is directed to issue a reminder notice of the date of hearing along with copy of the petition to the central Government through the ROC, and to file proof of service.

The Registry is directed to issue a reminder notice to the jurisdictional Commissioner of the Income Tax department/ Authorities through its Nodal Officer/Office in respect of the present appeal in order to invite their response. The Appellant is also directed to take steps upon the Income Tax Department/ Authorities to invite their response and to file proof of service.

The ROC to file its objections within 15 days from the service of notice by serving an advance copy to the appellant.

List the matter on 27.07.2018.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 20th day of June, 2018.